

CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Carav Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

Dated 23.12.05

Registration No. C.C.P. 44/05

Sukhdev Applicant (s)

VERSUS

Un. 02, 20th Respondent (s)

A copy of the ORDER dated 15.12.05 passed by the Hon'ble Tribunal in the above mentioned case is forwarded herewith for necessary action.

15.12.05

None for the applicant.

Shri S.A. Dharmadhikari, counsel for the respondents.

Heard the learned counsel for the respondents.

The learned counsel for the respondents submitted that present CCP has become infructuous, as the amount has already been paid to the widow of the deceased Govt. servant. He has drawn our attention towards Annexure-R-3/3 by which the widow of the deceased Govt. servant has received a sum of Rs.14353/-

In view of the aforesaid submissions made by the respondents, the present CCP has become infructuous. Accordingly, the same is dismissed as infructuous. Notices issued are discharged.

Sd/-

(Madan Mohan)

J M

Sd/-

(M.P. Singh)

V C



विधायक प्रतिलिपि
उपराजिकार
कर्तव्य अधिकारी
JABALPUR BENCH, JABALPUR
CENTRAL ADMINISTRATIVE TRIBUNAL

17/12/05